

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

C.P.No. 20 (ND)/2015

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
05.02.2018**

NAME OF THE COMPANY: M/s Pawan Kumar Sushil Kumar Agro Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s)	: Mr. Sumit Bhadana and Ms. Richa, Advocates		
	For the Respondent (s)	: Mr. Ajay Garg, Advocate for R-1 to R-13		

ORDER

Ld. Counsel for the parties have filed order dated 21st December, 2017 passed by the Hon'ble High Court of Delhi in Execution Petition 267/2015, wherein among other clauses, it has also been undertaken that the present petition shall be withdrawn subject to execution of the arbitral award. The next date of hearing in the aforesaid proceedings is 14th March, 2018.

In view of the same, a request for adjournment is being made. At their request, adjourned to 2nd April, 2018.

-S-d-11
(Deepa Krishan)
Member (T)

-S-d-11
(Ina Malhotra)
Member (J)